

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2848
ANSWERED ON:03.08.2016
Bureaucrats Leaving Jobs
Swami Maharaj Dr. Sakshi

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether some trained officers of Indian Administrative Service and other All India Services leave their service in the middle of their career;
- (b) if so, the details of such cases during the last three years and the current year;
- (c) whether any report with regard to reasons therefor has been prepared and if so, the details thereof;
- (d) whether the officers concerned leaving their service in the middle of their career are proposed to be asked to repay the amount incurred on their training by the Government; and
- (e) if so, the details thereof and if not, the reasons therefor?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(DR. JITENDRA SINGH)

(a) to (c): Training of All India Service officers is imparted on their appointment to the service and, thereafter, it is an ongoing process and is done at various stages. All India Service officers are permitted under the rules to take voluntary retirement provided they fulfill the conditions prescribed therein. However, the information regarding the number of such cases is not centrally maintained as in some cases the State Government is the competent authority for acceptance of voluntary retirement and in some cases approval of the Central Government is required.

The number of All India Service Officers who have resigned / deemed-resigned / obtained Voluntary-Retirement from service during the last three years and current year from the Central Government is as under:

IAS - 25

IPS - 53

IFS - 27

Out of these, 45 IPS/IFS officers resigned technically to join other services like IAS/Central Services, etc., while others resigned due to personal reasons.

(d) & (e) In case of Probationary Training, the rules provide that a probationer shall execute an agreement to refund any money paid to him including pay and traveling expenses to join the appointment, consequent on his appointment as a probationer in the event of the failure of the probationer to complete probation to the satisfaction of the Central government.

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The Bond executed by the officers nominated for long term foreign/ domestic training or for pursuing higher studies under Partial Funding Component stipulates that in the event of his/her failing to resume duty or resigning or retiring from service or otherwise quitting service without returning to duty after expiry or termination of the period of training or at any time within a period of five years after return to duty, the participating officer is required to pay to the Government all expenses incurred on account of his/her training which includes the entire cost of training and all pay and allowances, if the period of training is treated as "On Duty".

Recoveries of dues have not been made in 45 cases of IPS officers as resignation was tendered by officers to join other All India Services/Central Services. Amount due has been recovered in respect of two IAS officers who underwent long-term training and resigned subsequently from the service.
